

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 358/2022

IN THE MATTER OF:

PREM PRAKASH PRAJAPATI

PETITIONER

VERSUS

UNION OF INDIA

RESPONDENTS_

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1	Compliance/status report on behalf of Respondent/ North Delhi Municipal Corporation in compliance to order dated 10.10.2022 passed by this Hon'ble Court.	1-
2.	Joint inspection report with the officials of DPCC and Revenue Department is annexed as Annexure-A.	

Date: .11.2022

Place: New Delhi

through

COUNSEL

PUJA KALRA

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FACTUAL AND ACTION TAKEN REPORT OF BEHALF OF MCD

1. That this Hon'ble Tribunal vide its order dated 10.10.2022 directed to the respondent to file the reply to the averments made in the application by the applicant.
2. That the drain under reference is located on Main G. T. Road and pertains to P.W.D. and is of size 2 ½' X 5' (feet approx.). This drain comes under the jurisdiction of P.W.D. and is being maintained by P.W.D.
3. That the drain acts as an outfall drain to the internal small drains of the village/colony connected with this drain.
4. That at present, the National Highway Authority of India is executing the work of 8 lanes from Mukarba Chowk to Panipat, section of National Highway-44. A 10 Meter wide service road is also being constructed adjacent to the National Highway-44.
5. That due to the ongoing construction activities, the existing drain was disturbed causing obstruction in the flow of storm water from the internal drains.

6. That a joint inspection dated 06.12.2022 was done by the officials of Revenue Department, MCD, NHAI and DPCC, wherein, it was asked to the representatives of NHAI to finish the work of drain at the earliest and provide proper connectivity for proper effluent flow in order to avoid septic condition.
7. That the P.W.D. is required to carry of the de-silting of the drain in question, which is of size 2 ½' X 5' (feet approx.) and falling under their jurisdiction. However, de-silting of internal drains width 1' ft to 1½' inside the colony are being taken up by the Municipal Corporation of Delhi.
8. That, at present, no water logging was found at the site.

The above status report/ action taken report may be taken on record.

EXECUTIVE ENGINEER (M-I)

NARELA ZONE

JOINT INSPECTION REPORT

Reference No.:- OA No. 358/2022 in the matter of "Prem Prakash Prajapati Vs Union of India."

A joint re-inspection of the area i.e. proposed service road along NH-44 in village Khampur, situated at 25-26 KMs on NH-44 was carried out today i.e. on 06.12.2022 by the officials of Revenue Department, NHAI, MCD and DPCC. Observations/findings of inspection are as under:

- 1) NHAI has taken up the work of 8-laning of Mukarba Chowk to Panipat section of NH-44. The 8-laning work along with the 10 meter wide service road throughout the project length is in progress.
- 2) During the site inspection, construction of pipeline/drain between main carriageway & service road in progress. At site, shuttering and concrete casting work of drain is in progress. (Lat: 28.82414 Long: 77.13238)
- 3) NHAI representative told that due to land constraints (Right of Way) pipeline has been laid for proper disposal of dirty water in village Khampur and same has been connected to the storm water drain. The work of connecting of drain with culvert is in progress and will be completed in due course of time. NHAI representative was asked to finish the construction work of drain at the earliest and provide proper connectivity for proper effluent flow in order to avoid septic condition.
- 4) During the site inspection the MCD representative/ authorities was requested to ensure that the pipeline laid is not clogged for which de-silting needs to be done from time to time by local agency. MCD representative was also asked for de-silting of existing drain constructed at the edge of the ROW in village Khampur for smooth flow of dirty water.

Vikas
VIKAS 06/12/22
JEE, DPCC

[Signature]
6/12/22
JG, M-1/N2
MCD

[Signature]
AS102
07/12/22







